

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH'

NEW DELHI.

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O.A. No. 2110/91

Date of decision 24.4.1990

Hon'ble Shri S.R. Adige, Member (A)

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Shri Bharat Bhushan,
s/o Shri Mohan Lal
r/o D-763, Mandir Marg,
Gole Market, New Delhi
Staff No. 7387

... Applicant

(By advocate Shri B.S. Mainee)

Vs.

1. The Secretary,
Ministry of Communication,
Sanchar Bhawan, New Delhi.
2. The Member (P),
Department of Telecommunication,
Dak Tar Bhawan, Ashoka Road,
New Delhi.
3. The General Manager,
Mahanagar TelephoneNigam Limited,
Khurshid Lal Bhawan,
New Delhi.
4. The Director,
Department of Communication,
in the O/O of the Genl. Manager
(Maintenance), NTR, Kidwai Bhawan,
New Delhi.

... Respondents

(By Advocate Shri M.M. Sudan)

ORDER (ORAL)

(Hon'ble Shri S.R. Adige, Member (A))

We have heard Shri Mainee and Shri M.M. Sudan
counsel for the respondents.

2. Both counsel agree that this OA may be
disposed of with a direction to the respondents to
treat the applicant's petition dated 14.3.1990 addressed
to the Member (P), Department of Telecommunication,
Dak Tar Bhawan as a Revision Petition, condone the

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delay in filing the same if any, and thereafter dispose of that petition in accordance with law, by a detailed, speaking and reasoned order under intimation to the applicant within two months from the date of receipt of a copy of this order.

3. Thereafter, if the applicant is still aggrieved, it will be open to him to agitate his grievance through appropriate orginal proceedings in accordance with law, if so advised.

4. This O.A. stands disposed of accordingly. No costs.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member (J)

Adige
(S.R. Adige)
Member (A)

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